

°ITEM NO.46

COURT NO.11 SECTION XIV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011
(Arising out of impugned final judgment and order dated 30/07/2010
in FAO No. 38/2010 30/07/2010 in CM No. 691/2010 passed by the High
Court Of Delhi At New Delhi)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

SMT.SUSHILA BAJAJ
(with office report)
(For final disposal)

Respondent(s)

WITH

SLP(C) No. 8599/2011

(With appln.(s) for permission to file additional documents,
Interim Relief and Office Report)

(For final disposal)

Date : 22/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Charu Mathur,Adv.

For Respondent(s) Ms. Anushree Menon,Adv.

Mr. Vikas Mehta,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for
the petitioners seeking adjournment on the ground of personal
difficulty, the matters are adjourned for two weeks.

[O.P. SHARMA]

[CHANDER BALA]

AR-cum-PS

COURT MASTER